

[*English*]

Zinc Limited, Udaipur; and

Pending Labour Cases

9068. SHRI KAILASH MEGHWAL: Will the Minister of LABOUR be pleased to state:

(a) the details of Labour cases pending in various Labour Courts, High Courts and Supreme Court, pertaining to the Hindustan

(b) since when these cases are pending in the various courts and the present position of the cases?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):
(a) and (b). A statement is given below.

STATEMENT

Statement showing the details of Labour cases pertaining to the Hindustan Zinc Ltd., Udaipur, pending in various Labour Courts, Industrial Tribunals, High Courts and the Supreme Court

<i>Sl. No.</i>	<i>Name of the Unit</i>	<i>Cases pending in the Supreme Court, High Court, Labour Court Tribunal</i>	<i>Name of the parties involved</i>	<i>Details of the case</i>	<i>Since when pending</i>
1	2	3	4	5	6

CENTRAL SPHERE

1.	Zawar Mines	High Court	Shri Hukam Chand Dashora V/s Hindustan Zinc Ltd.	Case filed by the workmen regarding denial of promotion (Case No. 199/88)	1988
2.	Zawar Mines	Industrial Tribunal	Shri Bhagwan Singh V/s Hindustan Zinc Ltd.	Claim filed by the workman regarding termination of service (Case No. 1/87)	1987
3.	Zawar Mines	Industrial Tribunal	Shri Ghanshyam Singh V/s Hindustan Zinc Ltd.	Claim filed by the workman regarding termination of services (Case No. 22/88)	1988
4.	Agnidundala Mines	Industrial Tribunal	Shri S.K. Saida V/s Hindustan Zinc Ltd.	Claim filed by the workman regarding dismissal from services (Case No. 45/88)	1988

<i>Sl. No.</i>	<i>Name of the Unit</i>	<i>Cases pending in the Supreme Court, High Court, Labour Court Tribunal</i>	<i>Name of the parties involved</i>	<i>Details of the case</i>	<i>Since when pending</i>
1	2	3	4	5	6
5.	Agnidundala Mines	High Court	Shri Venkataramana V/s Hindustan Zinc Ltd.	For direction to pay arrears without Income Tax deduction	1987
6.	Agnidundala Mines	High Court	Hindustan Zinc Ltd. V/s Shri V. Balakondanna	Against the Award of Tribunal	1989
7.	Sargipali Mines	Industrial Tribunal	Shri S.K. Panday, Ex-Automobile Driver V/s Hindustan Zinc Ltd.	Claim filed by the workman regarding dismissal from services (Case NO. 48/87)	1987
8.	Rajpura-Dariba Mines	Industrial Tribunal	Shri Mohan Lal Chamar V/s Hindustan Zinc Ltd.	Claim filed by the workman regarding discharge from service (Case No. /89)	1989
9.	Head Office	High Court	Shrimati Kankoo Bai V/s Hindustan Zinc Ltd.	Appeal filed by the workman (Casual) for obtaining permanent employment in the Company (Case No. 2750/89)	1989

Sl. No.	Name of the Unit	Cases pending in the Supreme Court, High Court, Labour Court Tribunal	Name of the parties involved	Details of the case	Since when pending
1	2	3	4	5	6
STATE SPHERE					
1.	Zinc Smelter Debari	Supreme Court	Shri R.L. Sanadhya represented by Secretary I.T.I. Trade employee Association V/s Works Manager Zinc Smelter, Debari	Appeal filed by the management against the judgement of Double Bench High Court Rajasthan regarding reinstatement of Shri R.L. Sanadhya with back wages (Appeal No. 733 of 1987)	1987
2.	Zinc Smelter Debari	High Court	Shri D.C. Harijan V/s Zinc Smelter Debari	Appeal filed by Shri D.C. Harijan against the order of Labour Court rejecting the claim of reinstatement with back wages (Case No. 74 of 1984)	1984
3.	Zinc Smelter Debari	High Court	Shri P.C. Das V/s Zinc Smelter Debari	Appeal filed by Shri Das against the 1984 order of Labour Court rejecting the claim regarding promotion as Junior Engineer (Case No. 2398 of 1984)	1984

Sl. No.	Name of the Unit	Cases pending in the Supreme Court, High Court, Labour Court Tribunal	Name of the parties involved	Details of the case	Since when pending
1	2	3	4	5	6
4.	Zinc Smelter Debari	High Court	Shri Mohd. Khurshheed V/s Zinc Smelter Debari	Appeal filed by the management against the order of Labour Court allowing promotion to Mohd. Khurshheed for the post of Helper. (Case No. 1846 of 1983)	1983
5.	Zinc Smelter, Debari	High Court	Shri Sampson Peter represented by Hindustan Zinc Mazdoor Union V/s General Manager, Zinc Smelter Debari	Shri Peter filed a appeal against the order of Labour Court rejecting his claim for reinstatement with full back wages (Case No. 1703 of 1985)	1985
6.	Zinc Smelter, Debari	High Court	Shri P. K. Joshi and Shri S. L. Tank represented by Hindustan Zinc Mazdoor V/s General Manager, Zinc Smelter, Debari	The workmen have filed appeal against the order of Labour Court rejecting their claim regarding reinstatement (Case No. 944 of 1987)	1987
7.	Zinc Smelter, Debari	High Court	Shri Gopal Singh V/s Zinc Smelter Debari	Appeal filed by the management against the order of Labour Court allowing reinstatement with full	1987

Sl. No.	Name of the Unit	Cases pending in the Supreme Court, High Court, Labour Court Tribunal	Name of the parties involved	Details of the case	Since when pending
1	2	3	4	5	6
8.	Zinc Smelter, Debari	Industrial Tribunal	Shri K.L. Harijan represented by Akhil Bhartiya Mazdoor Congress V/s Zinc Smelter, Debari	back wages since 1973 (Case No. 2995/1987) Claim filed by the workman regarding reinstatement with full back wages (Case No. 28/1985)	1985
9.	Zinc Smelter, Debari	Labour Court	Shri Mohd. Khurshheed represented by Hindustan Zinc Mazdoor Union V/s Works Manager, Zinc Smelter, Debari	Claim filed by the workman regarding promotion to the post of Fitter 'C' w.e.f. 2.7.1982 (Case No. 2/87)	1987
10.	Zinc Smelter, Debari	Labour Court	Shri S.K. Pathak V/s Zinc Smelter, Debari	Claim filed by the workmen regarding promotion to the post of Mechanic since 1982 (Case No. 7/87)	1987
11.	Zinc Smelter, Vizag Visakhapatnam (A.P.)	High Court	Hindustan Zinc Ltd. V/s Mr. Dibba Bapuji	Appeal filed by the workmen regarding termination of services	—

<i>Sl. No.</i>	<i>Name of the Unit</i>	<i>Cases pending in the Supreme Court, High Court, Labour Court Tribunal</i>	<i>Name of the parties involved</i>	<i>Details of the case</i>	<i>Since when pending</i>
1	2	3	4	5	6
12.	Zinc Smelter, Vizag Visakhapatnam (A.P.)	High Court	Zinc Smelter Workers Union, Vizag V/s Industrial Tribunal and HZL	Appeal filed by the Union against the award passed by the Labour Court (Case No. 8433/89)	1989
13.	Zinc Smelter, Vizag Visakhapatnam (A.P.)	High Court	Shri G. Simhadri V/s Hindustan Zinc Ltd.	Case filed by the workman regarding punishment of with- holding of increment with cumulative effect (Case No. 11391/88)	1988
14.	Zinc Smelter, Vizag Visakhapatnam (A.P.)	High Court	Shri T. Prakash Rao V/s Hindustan Zinc Ltd.	Claim filed by the workman regarding cancellation of termination order	—
15.	Zinc Smelter, Vizag Visakhapatnam (A.P.)	Labour Court	Hindustan Zinc Ltd. V/s Mr. Dogra and Damodaran	Management has sought permission under Sec. 33 (2) (b) of I.D. Act for dismissal of two employees involved in theft case (Case No. 6/87)	1987

Sl. No.	Name of the Unit	Cases pending in the Supreme Court, High Court, Labour Court Tribunal	Name of the parties involved	Details of the case	Since when pending
1	2	3	4	5	6
16.	Zinc Smelter, Vizag Visakhapatnam (A.P.)	Labour Court	Hindustan Zinc Ltd. V/s Shri Nagabhushanam V.	Management has sought permission under Sec. 33 (2) (b) of I.D. Act for dismissal of two employees involved in theft case (Case No. 7/87)	1987
17.	Zinc Smelter, Vizag Visakhapatnam (A.P.)	Labour Court	Shri Nagabhushanam V/s Hindustan Zinc Ltd.	Claim filed by the workman regarding dismissal from service (Case No. 40/87)	1987
18.	Zinc Smelter, Vizag Visakhapatnam (A.P.)	Labour Court	Shri G.S. Dogra V/s Hindustan Zinc Ltd.	Claim filed by the workman regarding dismissal from service (Case No. 71/88)	1988
19.	Zinc Smelter, Vizag Visakhapatnam (A.P.)	Labour Court	Shri M.S. Hussain V/s Hindustan Zinc Ltd.	Claim filed by the workmen regarding dismissal from service (Case No. 129/88)	1988
20.	Zinc Smelter, Vizag Visakhapatnam (A.P.)	Labour Court	Contract Labourers V/s Hindustan Zinc Ltd.	Claim filed by the contract Labourers regarding reinstatement (Case No. 415 and 416)	—